

Central Administrative Tribunal
Madras Bench

OA 310/00674/2019

Dated Friday the 7th day of June Two Thousand Nineteen

P R E S E N T

Hon'ble Mr. T. Jacob, Member (A)

L. Kabilan
Retd. Deputy Chief Personnel Officer
Southern Railway. ... Applicant

By Advocate M/s. R. Pandian

Vs.

1. Union of India rep. by
The Chairman
Railway Board
Rail Bhavan
New Delhi – 110 001.

2. The General Manager
Southern Railway
Park Town
Chennai – 600 003.

3. Principal Chief Personnel Officer
Southern Railway
Park Town, Chennai – 600 003.

4. Principal Financial Advisor & Chief Accounts Officer
Southern Railway
Park Town, Chennai – 600 003. .. Respondents

By Advocate Mr. P. Srinivasan



ORAL ORDER

Pronounced by Hon'ble Mr. T. Jacob, Member(A)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

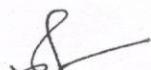
"To call for all the records relating to denial of Pension by reckoning Charge Allowance to the applicant, in accordance with the 7th Central Pay Commission's recommendations, as per the instructions of DOP&PW and the Railway Board, consequently, to direct the respondents

- i. To revise the pension of the applicant by reckoning charge allowance in accordance with the instruction of DOP&PW vide its OM No. F.No. 38/37/2016-P&PW(A) dated 06.07.2017 (Circulated by Railway Board vide No. 2016/F(E)III/1(1)/7 dated 11.07.2017 (RBE 66/2017) read with the Railway Board's instructions vide its Letter No. F(E)III/94/PN 1/26 dated 23.06.1995 (RBE 61/1995) and Para 11 of Master Circular No. 55
- ii. To pay the differences of pension w.e.f. 01.01.2016 with due interest; and
- iii. To pass such other order/orders"

2. It is submitted that the applicant made Annexure A10 representation dated 17.12.2018 seeking revision of pension. But till date there is no response from the respondents. Hence this OA.

3. Learned counsel for the applicant would submit that the applicant would be satisfied if the competent authority is directed to consider his Annexure A10 representation dt.17.12.2018 within a time frame stipulated by this Tribunal.

4. Mr. P. Srinivasan takes notice for the respondents.



5. Keeping in view the limited prayer of the applicant and without going into the substantive merits of the case, the OA is disposed of with a direction to the competent authority to consider Annexure A10 representation of the applicant dated 17.12.2018 in accordance with law and pass a reasoned and speaking order within a period of four months from the date of receipt of copy of this order.

6. OA is disposed of at the admission stage.